Sr. No. 720 Through video Conference

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

HCP No. 166/2019 [WP(Crl) No. 166/2019]

Abdullah Bin Mohammad Janwari Petitioner(s)

Through:- Mr. Asif Nabi, Advocate (through video conference)

V/s

State of J&K and anr.

....Respondent(s)

Through:-

Mr. Asif Maqbool, Dy.AG (through video conference)

Coram: HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE

ORDER

Reply affidavit has already been filed.

Learned counsel for the respondents seeks and is granted ten days' time for producing detention record of the detenu.

List on 03.07.2020.

(Sindhu Sharma) Judge

SRINAGAR 22.06.2020 Ram Murti